


**File no: 03/1/2/2012/QAS/FSSAI**  
**Food Safety and Standard Authority of India,**  
**(Ministry of Health and Family Welfare)**  
**Third & Fourth Floor, FDA Bhawan,**  
**Kotla Road, New Delhi.**

**ORDER**

Dated 1<sup>st</sup> August, 2013

In continuation of earlier extension of time period the proviso to regulation 1.1.2 of Food Safety and Standards (Food Products Standards and Food Additives) Regulation, 2011 through order issued vide F.No. 03/1/2/2012/QAS/FSSAI dated 24<sup>th</sup> January, 2013 the undersigned is directed to convey that the compliance by the Food Business Operator towards the standards given in aforesaid regulations which are at variance with any of the provision of the license already granted under the Acts/ Orders mentioned in the second schedule of the food Safety and Standards Act, 2006 is further extended for another six months or till further orders whichever is earlier.

This issue with approval of competent authority.

  
S. Dave  
Advisor, FSSAI

To  
State Food Safety Commissioners,

Copy to:

1. P.P.S to Chairperson.
2. Director (Codex).
3. Director (QA).
4. Director (Enforcement).